

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-88/ND/2020**

IN THE MATTER OF:

M/s. Adonis Electronics Pvt. Ltd.

...PETITIONER

Vs.

M/s. Saka Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 17.02.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the operational-creditor. No one is present on behalf of the corporate-debtor at the time of hearing of the matter. Serve notice on the corporate-debtor by the Registry for their appearance as well as filing reply in the matter. Post the matter to 11.03.2020.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**